

1	2	3	4
8.	Kerala	Udyogmandal, Tiruvilla, Cochin, Palkkad, Ernakulam.	16
9.	Madhya Pradesh	Dhar, Ratlam, Durg, Rajgarh, Raisen, Seoni, Khandwa, Damoh, Satna, Gwalior, Chachai, Korba, Khargaon.	21
10.	Maharashtra	Kopargaon, Aurangabad, Koradi, Nashik, Deepnagar, Akola, Parli, Chitali, Roha, Ambernath, Kaylan, Ahmednagar.	12
11.	Pondicherry (UT)	Pondicherry	4
12.	Punjab	Sangrur, Hoshiarpur, Patiala, Amritsar, Gurdaspur, Ludhiana, Nakodar, Ferozpur.	10
13.	Tamil Nadu	Pammal, Tiruvalangudu, Vallalar, Thanjavur, Ennore, Chengalpattu MGR District, V.R.P. District, Neyveli, Manali, Ranipet.	14
14.	Uttar Pradesh	Ghaziabad, Sonabhadra, Kanpur, Nandganj, Barabanki, Bareilly, Bahraich, Unnao.	12
15.	West Bengal	I.F.B. Agro Industries Ltd. W.B.	1
Total			162

Note : In addition to the 17 categories, CPCB has visited more than 4000 industries in different States during the last three years in connection with Action Plan for problem areas, implementation of standards, public complaints, Ganga Action Plan and Court cases.

Forest (Conservation) Act, 1980

*364. SHRI HANSRAJ AHIR :
SHRI D.P. YADAV :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether under the Forest (Conservation) Act, 1980, the State Governments have to provide double the land to the Department of Forests for utilisation of the Forest land for the development schemes;

(b) if so, whether the State Governments have requested the Central Government to be permitted to provide just the equal area of land and not double the area of land;

(c) whether the Government propose to amend the Forest (Conservation) Act, 1980;

(d) if so, the details thereof; and

(e) the reaction of the State Governments thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (b). A statement regarding the provisions of compensatory afforestation stipulated by the Ministry while deciding proposals under the Forest (Conservation) Act, 1980, is annexed.

(c) There is no proposal under consideration of the Ministry to amend the Forest (Conservation) Act, 1980 in respect of existing compensatory afforestation provisions in the said Act.

(d) and (e). Do not arise.

STATEMENT

The guidelines under the Forest (Conservation) Act, 1980 provide for transfer of equal non-forest land to the state forest departments for compensatory afforestation in lieu of the forest areas sought to be diverted. This is insisted upon as a first preference to compensate for the net loss of forest area due to diversion. In the event of non-availability of non-forest land, as also in certain other cases, only funds for afforestation over double the degraded forest land are required to be deposited with the state forest departments in which no transfer of land is involved. Hence the question of transfer of double the extent of land for raising compensatory afforestation does not arise. Infact, requests received from the state Governments from time to time, have been mostly regarding consideration of compensatory afforestation over degraded forest land instead of non-forest land.

[English]

Assistance for Fishing Harbours

*366. SHRI KODIKKUNNIL SURESH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have received any proposal from the Government of Kerala for getting financial assistance for the fishing harbours in the coastal areas;

(b) the details of the projects submitted by the State Government of Kerala and Governments of other States and the total amount of money demanded therefor, State-wise; and

(c) the decision taken by the Government on the proposals?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) to (c). At present, thirteen minor fishing harbours including six in Kerala and twenty four fish landing centres including three in Kerala, sanctioned under a Centrally Sponsored Scheme are under construction in coastal States and the Union Territory of Pondicherry (Statement-I attached). Six proposals including three from Kerala have been received from the States for sanctioning and providing Central assistance for construction of fishing harbours (Statement-II attached).